

¹Form No. 9

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

SUIT No. _____ OF _____

**Plaint Presented
and filed on
_____ day of
_____, 202__.**

**SUMMONS to
answer Plaintiff under
Section 27 O.V.
rr.1, 5, 7 and 8 and
O.VIII, r.1 & 9 of the
Code of Civil Procedure.**

...Plaintiff

VERSUS

..Defendants

To,

1.

The Defendants above named

Whereas the above named Plaintiff has instituted a suit against you, as set out in the Plaintiff annexed herewith.

You are hereby required to file in this Court an appearance in person or a Vakalatnama and a written statement of your defence and serve a copy of the written statement on the Plaintiff within 30 days from the service of this summons upon you and in case you fail to file the written statement within the said period of 30 days, you shall be allowed to file the written statement on such other day, as may be specified by the Court, for the reasons to be recorded in writing, but which shall not be later than ninety days from the date of service of

summons, as per Order VIII, Rule – 1 of Civil Procedure Code, 1908.

And whereas the suit will be placed for directions on the board of the Prothonotary and Senior Master on such date as may be directed by him, for directions as to the date of trial and other matters concerning the suit.

Take further notice that if you fail to file your appearance in person or a Vakalatnama and written-statement as directed above, or if you fail to appear before the Prothonotary and Senior Master the suit may be ordered to be set down on Board on any subsequent day as “undefended” and you will be liable to have a decree or order passed against you.

Witness Shri

Chief Justice

at Bombay aforesaid, this _____ day of _____, 202__.

For Prothonotary and Senior Master.

Sealer

This _____ day of _____, 202__.

Advocate for the Plaintiff :
Address :

Advocates for the Plaintiff

You are hereby informed that the Free Legal Service from the State Legal Service Authorities, High Court Legal Services Committees, District Legal Services Authorities and Taluka Legal Service Committees as per eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authorities/Committees.

N.B.-A copy of the plaint alongwith all annexures there to, certified as true copy by Advocate for Plaintiff, is enclosed herewith.

Note: Next date in this Suit is/....202___. Please check the status and next / further date of this Suit on the official web-site of the High Court -<https://bombayhighcourt.nic.in/>

In the High Court of Judicature at Bombay
Ordinary Original Civil Jurisdiction

Suit No. _____ of _____

_____...Plaintiff

Vs.

_____...Defendant

Summons to answer Plaintiff

Returned and filed the _____ day of 20

ADVOCATE FOR THE PLAINTIFF